

भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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RBI/2011-12/ 252 DBOD.BP.BC.No. 50 / 21.01.001/2011-12

November 4, 2011

The Chairmen/Chief Executives of All Scheduled Commercial Banks (excluding RRBs)

Dear Sir.

Collection of Account Payee Cheques - Prohibition on Crediting Proceeds to Third Party Account

Please refer to our <u>circular DBOD.BP.BC.No.56/21.01.001/2005-06 dated January 23, 2006</u> in terms of which banks are prohibited from crediting 'account payee' cheques to the account of any person other than the payee named therein.

- 2. In view of concerns raised that these instructions are not being adhered to, we reiterate that banks shall strictly adhere to the instructions contained in our circular referred to above and not collect account payee cheques for any person other than the payee constituent.
- 3. With a view to mitigate the difficulties faced by the members of co-operative credit societies in collection of account payee cheques, relaxation was extended vide our circular DBOD.BP.BC.No. 47/21.01.001/2010-11 dated October 1, 2010. In terms of the said circular, banks may consider collecting account payee cheques drawn for an amount not exceeding Rs.50,000/- to the account of their customers who are co-operative credit societies, if the payees of such cheques are the constituents of such co-operative credit societies. The above relaxation will continue as hitherto, subject to the conditions outlined in the circular dated October 1, 2010 referred to above.
- 4. Banks may note that the above prohibition and relaxation shall also extend to drafts, pay orders and bankers' cheques.

Yours faithfully,

(Deepak Singhal) Chief General Manager-In-Charge

बैंकिंग परिचालन और विकास विभाग, केंद्रीय कार्यालय, 12 वीं और 13 वीं मंजिल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई -400 001 दरभाष: 022-2266 1602, 2260 1000 फैक्स: 022-2270 5670, 2260 5671, 5691 2270, 2260 5692